

GOVERNMENT OF TAMILNADU

ABSTRACT.

Prisoners – Classification – Revised classification – Orders – Passed.

Home Department.

G.O.Ms.No.400

Dated:7-3-1975.

Read Again:-

G.O.Ms. No. 3217, Home, dated 4-9-1952.

Read the following:-

From the Inspector General of Prisons, Madras Letter No.S4/5739/73 dated 20-5-1973 and Letter No.S4/2536/73 dated 4-9-1973.

Order:

Under rule 747 A of the Madras Prison and Reformatory Manual, Volume II, convicted prisoners are divided into three classes: A, B and C. At the second meeting of the State Advisory Board for correctional Administration which was held on 20-02-1973, it was resolved at the meeting that 'A' class may be abolished by driving equal opportunity to all prisoners to get reading material. It was also resolved that we should have only two classes of prisoners in future. Accordingly the Inspector General of Prisons has suggested that the existing 'B' class may be reclassified as 'A' class. The prisoners allotted to this class would be entitled to all the privileges and treatment now given to existing 'B' Class prisoners, the existing 'C' class prisoners may be reclassified as 'B' class. However, they would be given the treatment as given to the existing 'C' class prisoners. It was suggested that persons who may have been convicted of offences against the society, shall not be given a higher classification.

2. The Government having examined this question very carefully direct that there shall be only 2 classes in the jails viz., A and B. The present 'A' class shall be abolished. The existing 'B' Class shall be reclassified as 'A' class. The prisoners of the new 'A' class would be entitled to all the privileges and the treatment now being afforded to the prisoners of the 'B' class under Rule 747-A of the Madras Prison and Reformatory Manual, Volume II. The Government direct that the existing 'C' class prisoners shall be reclassified as 'B' class prisoner. They would however be given the facilities which are now being afforded to prisoners of the existing 'C' class. The conditions laid down in rule 747-A of Madras Prison and Reformatory Manual, Volume II will apply to the new A class. The Government also direct that the persons who may have committed offences against society, shall not be eligible for a higher classification. The classification of prisoners in 'A' class shall initially be recommended to the Government by the courts and these recommendations shall be confirmed or reviewed by the Government. The prisoners recommended by courts for classification in class 'A' shall be tentatively placed as belonging to the class recommended till the orders of Government either confirming the classification or reviewing the recommendations are received.

3. The Inspector General of Prisons, Madras is requested to send immediately draft amendments to this Madras Prison and Reformatory Manual, Volume II with reference to the orders in para 2 above.

(By order of the Governor)

H.K.GHAZI,

Special Secretary to Government.

To

The Inspector General of Prisons, Madras – 10.

The Registrar High Court, Madras -1.

All District Magistrates, (Judicial).

All Collectors.

All Sessions Judges.

The Chief Metropolitan Magistrate, Madras – 600 008.

All superintendents, Central Prisons.

The Superintendents, State Jail for Women, Vellore.

Copy to The Home(Prisons-I and II) Department.

Copy to The Public (Law and Order) Department.

Copy to The Home (SC) Department.

Copy to The Public (SC) Department.

/true copy/forwarded: : by order/